

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60627 of 2018

[Arising out of Order-in-Appeal No. APPL-ST-PKL-216-217 dated 07.12.2017
passed by the Commissioner (Appeals), CGST, Panchkula]

Shri Sukhjinder Singh

105, Sector-4, Part-II, Urban
Estate, Karnal, Haryana-132001

.....Appellant

VERSUS

**Commissioner of Central Excise
And Service Tax- Panchkula**

SCO 407-408, Sector-8, Panchkula-134119

.....Respondent

APPEARANCE:

Shri K.K. Wadhwa, Advocate for the Appellant

Shri Narinder Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 61041/2025

DATE OF HEARING: 11.09.2025

DATE OF DECISION: 11.09.2025

P.ANJANI KUMAR:

The appellants have opted for Sabka Vishwa (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the above, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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